

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**CP No.473/2016
IN
OA No.4687/2015**

New Delhi, this the 19th day of May, 2017

**Hon'ble Shri V. Ajay Kumar, Member (J)
Hon'ble Shri P.K. Basu, Member (A)**

1. Brahm Singh, Age 61 years,
S/o Late Shri Harcharan,
Post Mason, No.10021670,
Ward 225 Anand Vihar,
M-II Maintenance, Shahadara South,
EDMC, Delhi.
2. Phool Wati,
W/o Late shri Janaki Prasad,
age 57 years,
Post-Cooli, No. 10024957
Ward No.243 Nand Nagiri,
M-1, Maintenance,
Shahadara South Zone, EDMC, Delhi.
3. Maam Chand, ,
s/o Sh. Harpal Singh,
Age 53 years,
Post-Beldar No.10025154,
Ward No.263, 264,
Harsh Vihar Mandoli,
M-1 Maintenance,
Shahadara North Zone,
EDMC, Delhi.
4. Rajender Kumar,
S/o Shri Likhi Ram,
Age 56 years,
Post Beldar No.10025159,
EEM-1, Shahadara North
Ward 263-64, Engg,
EDMC, Delhi.

5. Late Shri Nanak Chand,
S/o Shri Girwar,
Post Beldar No.10025156,
EEM-1, Shahadara North
Ward 263-64, Engg,
EDMC, Delhi, through his wife Smt. Saroj Devi,
Age 56 years,
R/o 46-B, Morta,
Ghaziabad, U.P.201001.

6. Yogender Pal,
S/o Shri Baru Singh,
Age 52 years,
Post Beldar No.10025084,
EEM-1, Shahadara North Zone
Ward 241,
EDMC, Delhi.

7. Teekam Ram,
S/o Shri Rumal Singh,
Age 57 years,
Post Beldar No.10024920,
Ward 249,
Chauhan Bangar Maintenance,
M-IV Shahdara North Zone,
EDMC, Delhi.

8. Kanda Swami,
S/o R. Mugam,
Age 56 years,
Post Beldar No.10026187,
Ward 242 M-I Maintenance,
Shahadara North Zone,
EDMC, Delhi.

... Petitioners

(By Advocate : Ms. Ankita Patnaik with Shri Manoj Kumar)

Versus

1. Sh. Mohanjeet Singh, IAS,
Commissioner,
East Delhi Municipal Corporation,
Udyog Sadan, Patparganj Industrial Area,
Delhi-110092.
2. Sh. Pradeep Bansal,
Director (Hort.)
Head Quarters,
North Delhi Municipal Corporation,
16th Floor, E-Block, Dr. SPM Civic Center,
JL Nehru Marg, New Delhi-110002.

.. Contemnors

(By Advocate : Ms. Sangita Rai for R-1
Shri Manjeet Singh Reen for R-2.)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

When the matter was taken up for hearing, learned counsel for applicants submits that respondents have already issued orders in compliance of the orders of this Tribunal. Learned counsel for respondents produced an Office Order dated 17.05.2017, which states as under:-

- “5. The Competent Authority has approved the claim of all eligible employees to enhance their respective pay-scale in ACP scheme as if they had continued to be in DDA.
6. This order shall apply in respect of the applicants involved in the above mentioned cases and also in respect of all other eligible employees transferred from DDA to MCD and

now working in Engineering Department of EDMC.

7. Physical verification of eligibility shall be done at the time of pay fixation for employee-wise.
8. The concerned Executive Engineer of the Divisions shall thoroughly check the facts from the service books & personal files of the employees and ensure that the employees have actually been transferred from DDA to MCD and cross examine and cross check with DDA with relevant documents in order to avoid any litigation in future. The order would be subject to the availability of funds.”

2. The learned counsel for applicants submits that they are satisfied if the CP is closed with liberty to avail their legal remedies, if they are still aggrieved, in accordance with law. Accordingly, the CP is closed with the aforesaid liberty. However, the respondents shall ensure complete compliance within 90 days from the date of receipt of this order. Notices are discharged.

(P.K. Basu)
Member (A)

(V. Ajay Kumar)
Member (J)

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